

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE PRANAY VERMA**

**ON THE 2<sup>nd</sup> OF DECEMBER, 2022**

**MISC. CRIMINAL CASE No. 46910 of 2022**

**BETWEEN:-**

**ARIF QURESHI S/O BAJMIR  
QURESHI, AGED ABOUT 47 YEARS,  
OCCUPATION: AGRICULTURE, R/O:  
84, KALALI MOHALLA, WARD NO. 8,  
RAJPUR, TEH. RAJPUR, DISTT.  
BARWANI (MADHYA PRADESH)**

**.....APPLICANT**

**(BY MR. NILESH DAVE, ADVOCATE)**

**AND**

**THE STATE OF MADHYA PRADESH  
STATION HOUSE OFFICER  
THROUGH PS RAJPUR, DISTT.  
BARWANI (MADHYA PRADESH)**

**.....RESPONDENT**

**(BY MS. BHARTI LAKKAD, LEARNED PL)**

*This application coming on for hearing this day, the court passed the following:*

**ORDER**

Learned counsel for the applicant submits that subsequent to filing of this application, the police has issued a notice to him under Section 41-A of the Cr.P.C. in response to which he is co-operating the investigation. He prays for withdrawal of the application for the present with liberty to institute appropriate proceedings in case necessity so arises in the future.

Prayer is allowed and the application is dismissed as withdrawn with the liberty prayed.

Certified copy as per rules.

**(PRANAY VERMA)**  
**JUDGE**

*Anushree*

